भी नवल प्रभाकरः इस सम्बन्ध में केन्द्रीय-प्रशासित क्षेत्रों में सरकार की क्या नोति ह ?

Shri S. K. Patil: I think that is a responsibility of the Government of India, and we consider it on that footing.

Madras Dock Laboar Board

•151. Shri Tangamani: Will the Minister of Transport and Communications be pleased to state:

(a) whether the Port-Workers under the Board of Trustees, Madras Port have been demanding of the Government of India, the early appointment of a Wage-Board; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur); (a) and (b). The demand was not for the appointment of a Wage-Board as such but for the upward revision of the pay scales of Class III and Class IV employees. The demand was sponsored by the All India Port and Dock Workers Federation and related to such classes of employees in all the Major Ports of India. Government did not feel justified in undertaking a revision of the basic wage but recognised the need for a review of the disparities and anomalies in the pay scales, allowances, holidays, leave rules, working hours, overtime, provident fund, retiring gratuity and other conditions of service of Class III and Class IV employees at all the Major Ports to see how far rationalisation and uniformity could be evolved. This review is being carried out by an Officer on Special Duty. His recommendations are expected to be received shortly.

Shri Tangamani: In view of the fact that the Officer, who has been

appointed, has been going only into the question of anomalies and rationalisation of wage scales for class III and class IV employees, and in view of the fact that there has been no wage revision since 1st October, 1953, will the hon. Minister be pleased to say whether there will be another Wage Board set up, taking into consideration the fact that many Wage Boards are being set up in other industries?

Shri Raj Bahadur: May I in this connection invite the attention of the hon. Member to a Press Note which I issued after a meeting of the representatives of the Government with the Federation concerned and which says that this Officer's enquiry will be to secure as large a measure of uniformity as possible in the service conditions of all these classes of employees in all the major ports? I think, by and large, what is now mentioned by the hon. Member is covered.

Shri Tangamani: There have been repeated demands from the five major ports of Calcutta, Madras, Vizag and Cochin that a wage board must be set up and repeatedly the answer given by the Government is that it will affect the other Central Government employees in view of the recommendations of the first Pay Commission....

Mr. Speaker: That is all right. What is it that the hon. Member vants from the Government?

An Hon. Member: Wage board!

Mr. Speaker: The Question Hour must be devoted for eliciting information which is not available in printed books and not known to the hon Members. No arguments, resolutions, suggestions, etc. ought to be made.

Shri Narayanankutty Menon: May I know whether the officer appointed to enquire into the anomalies of the wage structure has submitted an interim report?

Shri Raj Bahadur: I do not think he has submitted an interim report but, he has met the representatives of the various organisations of the workers.